

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.1158/95, O.A.1541/95, O.A.265/96

and O.A.446/96

Thursday, this the 4th day of July, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

O.A.1158/95

P Anandapadmanabham,  
Bhaskara Bhavan,  
Post Chettippadi-676 319,  
Parappanangadi.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs.

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.

2. Union of India represented by  
Secretary to Government,  
Ministry of Home Affairs,  
New Delhi.

- Respondents

By Advocate Ms Beena for Mr MVS Nampoothiry

O.A.1541/95

S Lakshmanan,  
Sreenilayam, Palappuram,  
Ottappalam.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.

- Respondents



2. Union of India represented by  
Secretary to Government,  
Ministry of Home Affairs,  
New Delhi. - Respondents

By Advocate Ms Beena for Mr MVS Nampoothiry

O.A.265/96

M Radhakrishnan Nair,  
C-6, Lakshadweep Staff Quarters,  
Kochi-36. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.

2. The Director of Medical and  
Health Services,  
Kavarathi.

3. Union of India represented by  
Secretary to Government,  
Ministry of Home Affairs,  
New Delhi. - Respondents

By Advocate Ms Beena for Mr MVS Nampoothiry

O.A.446/96

E Aravindakshan Nair,  
Superintendent,  
Office of the Registrar of  
Co-operative Societies,  
Kavarathi. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.

2. Union of India represented by  
Secretary to Government,  
Ministry of Home Affairs,  
New Delhi. - Respondents

By Advocate Ms Beena For Mr MVS Nampoothiry

The applications having been heard on 4.7.96 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants submit that their cases are covered by the decision in O.A.580/93, and that they are liable to be paid Island Special pay. The claim is disputed by counsel for respondents. We do not propose to make a fact adjudication and determine the dispute. Respondent-Administrator will examine whether the cases of applicants are covered by the decision in O.A.580/93. He will pass a speaking order with reference to the facts of each case and the facts of O.A. 580/93. This will be done within three months from today. The time limit will be faithfully adhered to.

2. Original Applications are disposed of as aforesaid.  
No costs.

Dated, the 4th July, 1996.

*Pd/-*  
PV VENKATKRISHNAN  
ADMINISTRATIVE MEMBER

*Pd/-*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

trs/4796

CERTIFIED TRUE COPY

Date ..... 9.7.96 .....

*M*  
Deputy Registrar

